

की कृपा करेंगे कि :

(क) उन भारतीय शैक्षिक संस्थाओं के नाम क्या हैं तथा वे कहाँ स्थित हैं जहाँ इस समय विदेशी विद्यार्थी शिक्षा पा रहे हैं ;

(ख) उन विद्यार्थियों की संख्या कितनी है तथा वे किन किन देशों के हैं ; और

(ग) उन पर सरकार प्रतिवर्ष कितनी राशि खर्च करती है ?

शिक्षा और समाज कल्याण मंत्रालय में उप-मन्त्री (श्री डी० पी० यादव) : (क) और (ख). विश्वविद्यालयों से प्राप्त हुई अद्यतन उपलब्ध सूचना जो 1968-69 से सम्बन्धित है, विवरणों में दी गई है, जो मन्त्रालय पर रख दिये गये हैं। [मंत्रालय में रखा गया। देखिये सख्या LT-316/71]

(ग) सूचना एकत्र की जा रही है।

Appointment of Managing Director of M/S. Indian Oxygen Ltd.

1283. SHRI CHANDRA SHEKHAR SINGH: Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether M/s. Indian Oxygen Limited have, in their last annual meeting approved the appointment of their Managing Director on remunerations which violates the statutory limit fixed lately by Government ;

(b) whether the same has been approved by Government ; and

(c) if so, the action being taken by Government to bring the remuneration of the said managing director down within the statutory limits?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) to (c). Mr. Keith Hartley was Assistant Managing Director of the Company from 1st April, 1963 and was promoted as Joint Managing Director with effect from 1st Sep-

tember, 1969 on a salary of Rs. 8000/- p.m., overseas allowance of Rs. 1500/- p.m. and perquisites. Recently the company sought approval to his appointment as Managing Director with effect from 1st April, 1971 on the same salary of Rs. 8000/- with increased foreign allowance of Rs. 2500/- p.m. in addition to commission at 1% of the net profits not exceeding Rs. 45,000/- per annum and perquisites. Although the proposed salary was in excess of the administrative ceiling of Rs. 7,500/-, it was approved in view of the fact that Mr. Hartley was already drawing the same previously as the Joint Managing Director and this came within the recognized exceptions. His total remuneration by way of salary and commission was however made subject to the administrative ceiling of Rs. 1.35 lacs per annum and no increase in Overseas Allowance was allowed. This remuneration was subject to the approval of the company at its general meeting as required under Section 309 (1).

The Thirty Sixth Annual General Meeting of the Company was scheduled to be held in February, 1971. It is not yet known if the said meeting was held and whether the proposed remuneration was approved or not.

Abolition of Reservation of seats for Scheduled Castes in Assemblies and Parliament

1284. SHRI MUHAMMAD SHERIFF : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Government have considered the abolition of reservation of seats for Scheduled Castes in the Assemblies and Parliament ; and

(b) if so, the decision arrived at ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) : (a) and (b). The matter was considered at the time of the passing of the Constitution (Twentythird Amendment) Act, 1969, which has extended the period of such reservations upto the 25th January, 1980.

**Completion of Lateral Road Project
in Uttar Pradesh**

1285. SHRI B. R. SHUKLA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Lateral Road Project running through the Districts of Lakhimpur, Kheri, Bahraich and Gonda onwards in Uttar Pradesh was started as a military project during the time of Indo-China War and is still not fit and complete for the movement of any Military or Civilian Vehicles ; and

(b) in view of its strategic importance, by what time the said project will be completed ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) and (b). The Lateral road project was started not as a military project during Indo-China War but in 1964. The portion passing through the districts of Lakhimpur, Kheri, Bahraich and Gonda has, for the most part, been already completed and the remaining works in Uttar Pradesh are expected to be completed by end of March 1972.

**Ecafe meeting at Manila for Boosting
Regional Trade**

1286. SHRI S. A. MURUGANANTHAM : Will the Minister of FINANCE be pleased to state :

(a) whether the annual general meeting of the United Nations' Economic Commission for Asia and Far East held recently at Manila has decided to start a Small Scale Asian Clearance Union this year to boost regional trade ;

(b) if so, the nature and composition of the machinery to be set up for the purpose ; and

(c) whether India has agreed to participate in the scheme ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) to (c). In pursuance of the Kabul Declaration of the Council of Ministers for Asian Economic Co-operation, a meeting of the Preparatory Committee for the establishment of an Asian

Clearing Union was convened by the ECAFE at Bangkok from March 16 to 22, 1971. At this meeting the Committee finalised a Draft Agreement Establishing an Asian Clearing Union. The Annual Session of the United Nations' Economic Commission for Asia and Far East held at Manila from 20th to 30th April, 1971 noted and expressed satisfaction at these developments.

The ECAFE Secretariat has forwarded to the Regional Member countries, for their consideration, a copy of the draft Agreement of the Asian Clearing Union. A copy of the draft Agreement has been received by India and is being examined. The nature and composition of the machinery of the Asian Clearing Union and India's participation would depend on the provisions of the Agreement finally adopted on the basis of the comments and reactions of the ECAFE member countries.

**बचत योजनाओं में जमा राशि बढ़ाने के लिए
मासिक व्यय की अधिकतम सीमा**

1287. श्री ईश्वर चौधरी :
श्री धार० बी० बड़ै :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आर्थिक विषमता दूर करने के विचार से केन्द्रीय सरकार का विचार सरकारी कर्मचारियों के मासिक व्यय पर 1500 रुपये की अधिकतम सीमा लागू करने का है और शेष वेतन बचत योजनाओं में जमा करने के लिये व्यवस्था करने का है ;

(ख) इस समय कितने सरकारी कर्मचारी 1500 रुपये प्रतिमास से अधिक वेतन पा रहे हैं ;

(ग) यदि उपर्युक्त भाग (क) में उल्लिखित अधिकतम सीमा लागू की गई तो बचत योजनाओं में कितनी राशि जमा हो जाने की आशा है ; और